FINAL POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
KAKATIYA TEXTILES LIMITED

The details subsequent to the completion of the Offer made vide Public Announcement dated December 21, 2005, Revised Public Announcement dated April 15, 2006 and Interim Post Offer Public Announcement dated June 1, 2006 under the Securities and Exchange Board of India (Substantial acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto, by Mr. L.G. Ramamurthi and Mr. Sumanth Ramamurthi (Acquirers) to acquire upto 21,53,720 fully paid-up equity shares of Rs. 10/- each, representing 20.00% of the total voting share capital of Kakatiya Textiles Limited (Target Company) at a price of Re. 1/- (Re. One only) per fully paid up equity share, payable in cash are as under:

1. Name of the Target Company : Kakatiya Textiles Limited
2. Name of Acquirer including PACs : Mr. L. G. Ramamurthi & Mr. Sumanth Ramamurthi
3. Name of Manager to the Offer : Edelweiss Capital Limited
4. Name of Registrar to the Offer : Intime Spectrum Registry Limited
5. Offer Details
   a) Date of opening of the Offer : April 21, 2006
   b) Date of closure of the Offer : May 20, 2006
6. Details of the acquisition

Sr. No.	Item	Proposed in the offer document	Actuals
6.1	Offer price	Re. 1	Re. 1
6.2	Share holding of acquirers (No & %) before MOU / P. A.	NIL	NIL
6.3A	Shares acquired by way of MOU or market purchases (No & %)	Upto 29,71,094 (27.59%)	29,71,094 (27.59%)
6.3B	Voting Rights acquired pursuant to the acquisition of Preference shares on which dividend was in arrears for more than 2 years	50,00,000 (46.43%)	50,00,000 (46.43%)
6.4	Shares acquired in the open offer (No & %)	21,53,720 (20.00%)	8,400 (0.08%)
6.5	Size of the open offer (No of shares multiplied by offer price per share)	Rs.21,53,720	Rs.8,400
6.6	Shares acquired after P.A but before 7 working days prior to closure date, if any, (No & %)	NIL	NIL
	A Price of the shares acquired	N.A.	N.A.
	B No of shares acquired	N.A.	N.A.
	C % of shares acquired	N.A.	N.A.
6.7	Post offer share / Voting Rights holding of acquirers (No. & %) (6.2+6.3A+6.3B+6.4+6.6)	Upto 80,76,450 (75.00%)	79,79,494 (74.10%)
6.8	Pre & Post offer share / Voting Rights holding of Public (No. & %)	Pre Offer: 27,97,506 (25.98%) Post Offer: 26,92,150 (25.00%)	Pre Offer: 27,97,506 (25.98%) Post Offer: 27.89,106 (25.90%)

7. Status of the escrow account, whether released or not : Not released
8. Payment of interest, if any, to the shareholders along with the details thereof : Not applicable
9 Status of investor complaints received, if any : Not Applicable

The Acquirers accepts severally and jointly responsibility for the information in this Public Announcement and are jointly and severally responsible for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations.

This Public Announcement would also be available on the SEBI website www.sebi.gov.in

Issued by: Manager to the Offer

Edelweiss
Ideas create, values protect

Edelweiss Capital Limited

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On Behalf of

Mr. L.G. Ramamurthi
Saoram, 185 Race Course, Coimbatore-641018
Tel: +91 422 2215000

Mr. Sumanth Ramamurthi
74, Appusami Layout, Red Fields, Coimbatore-641045
Tel: +91 422 4385111

Place : Mumbai
Date : June 16, 2006

Size: 12x21 sq. cm